

(c) the reasons for delay in construction ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) to (c). The information is being collected and will be placed on the table of the House.

Deterioration in STD Services

3985. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(1) whether there is a marked deterioration in the STD services between Delhi and Shimla on the one hand and the trunk services between Shimla and various district headquarters of Himachal Pradesh during the last 3 years, more specifically during the current financial year;

(b) if so, the action taken by Government in this regard;

(c) whether the Department of Telecommunications proposes to eliminate noise disturbance in the channels and also the frequent breakdown of lines; and

(d) if so, the steps taken/proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) No, Sir.

(b) Not applicable in view of (a) above.

(c) Yes, Sir.

(d) Transmission system like wide-band Microwave/UHF with a high degree of stability are under installation to replace existing transmission systems and open wire land lines. Satellite earth station has been commissioned at Kulu. Satellite Earth Stations have been proposed to be set up at Keylong and Kalpa during the 7th Plan period to further improve the performances of STD/Trunk network.

Reward Scheme for Public Sector Companies

3986. DR. A. K. PATEL :
SHRI C. JANGA REDDY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether a scheme of rewards has been planned for public sector companies for improvement in quality, growth in turnover, reduction in costs, profitability ratio, capacity utilisation and diversification,

(b) if so, the main features thereof; and

(c) the names of companies covered by the scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (SHRI K. K. TEWARY) : (a) Yes, Sir.

(b) The main feature of the scheme is to provide recognition, and motivate public sector enterprises to strive, for excellence in performance. The performance is to be judged on quantitative and qualitative parameters.

(c) The scheme covers all the public enterprises which produce and sell goods or render services. Enterprises rendering financial services and some other categories have been excluded from the scope of the scheme.

Imported of Equipments by Neyveli Lignite Corporation Limited

3987. SHRI ATISH CHANDRA SINHA : Will the Minister of ENERGY be pleased to state :

(a) whether Neyveli Lignite Corporation Limited has been importing a number of equipments from abroad for its various expansion projects;

(b) whether prior permission of the Ministry is required for making imports;

(c) if so, whether the Corporation has ever violated this norm;

(d) if so, the details thereof;

(e) whether any application for such import is pending with the Ministry against which number of complaints have been made; and

(f) if so, the details thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (d). Neyveli Lignite Corporation Limited has been importing equipments from abroad for its projects in accordance with the prescribed procedure laid down in the Import and Export Policy, as amended from time to time. As per this policy, clearance of the Government, from the indigenous angle as well as for release of foreign exchange, is required before making the imports. N.L.C. has been following this procedure.

(e) No, Sir.

(f) Does not arise.

Individual Meters for Telephones

3988. **SHRI C. SAMBU :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to provide individual meters for telephones to prevent wrong functioning of phones and wrong billing; and

(b) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) and (b). One individual meters for each telephone has been already provided in the telephone exchange. Adequate checks and supervision is exercised to ensure their proper functioning. However, provision of meters at the subscribers' premises has not been found feasible at present.

Adoption of Children by Hindus in Jammu and Kashmir

3989. **SHRI SYED SHAHABUDDIN :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Jammu and Kashmir Government had issued a circular in October, 1984 which restricts the choice of a child for adoption by a Hindu family within the State;

(b) whether this is contrary to the personal law of Hindu community as conditioned under the Hindu Adoption and Maintenance Act;

(c) if so, whether Government have received any representation regarding the withdrawal of this circular; and

(d) the action taken by Government on the demand ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H R BHARDWAJ) : (a) The Jammu and Kashmir Government had issued a circular to the effect that non-permanent resident of the State cannot be given the status of a permanent resident of State by virtue of adoption.

(b) The matter is being examined by the Jammu and Kashmir Government.

(c) No representation has so far been received by the State Government or by the Central Government.

(d) Does not arise.

Self-Sufficiency in Basic Drugs

3990. **SHRI SYED SHAHABUDDIN :** Will the Minister of INDUSTRY be pleased to state :

(a) the names of 95 basic drugs recommended by the Notional Drugs and Pharmaceuticals Development Council and the Indian Medical Association;

(b) the degree of self-sufficiency in each; and

(c) the steps taken to reduce the number of formulations of the same basic drug marketed in the country ?